

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.196/07

Monday, this the 3rd day of December, 2007

C O R A M:

HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

CK Shaji,
Motor Driver Grade -I.,
Doordarshan Maintenance Centre,
Kakkanad Kochi-682 037. Applicant.
(By Advocate Shri Rajesh R.Pillai)

Vs.

1. The Prasar Bharati, (Broadcasting Corporation of India), Doordarshan Bhavan, New Delhi, represented by its Director General.
2. The Station Engineer, Doordarshan Maintenance Centre, CSEZ P.O., Kakkanad, Kochi-37. Respondents

(By Advocate Shri NN Sugunapalan, Sr. with S.Sujin)

The application having been heard on 3.12.07
the Tribunal on the same day delivered the following:

ORDER

HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

Learned counsel for the applicant submits that, he has since obtained the necessary emergency certificate from the medical institution. As the rejection of the claim of the applicant was solely on the basis of non-availability of such emergency certificate, and now that the same has been obtained and filed, the authority should take into account the same and decide the medical claim of the applicant. This would mean that the impugned order dated 27.2.2007 (A4) has to be set aside so that a fresh order can be passed by the authorities. Accordingly, Annexure A-4 is hereby set aside with a direction to the respondents to consider the case of the applicant for reimbursement of medical expenses taking into

account the Certificate dated 30.10.07 which has been annexed to M.A.887/07. It is for the applicant to take all steps to ensure that, the requisite certificate reaches the authorities within two weeks, in which event within four weeks thereafter the claim of the applicant shall be decided. M.A.887/07 and O.A. are disposed of.

Dated the 3 rd December, 2007.



**DR.K.B.S.RAJAN
JUDICIAL MEMBER**

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